

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD, BENCH, ALLAHABAD.

Original Application No. 365 of 1992.

Date of Decision 26-5-2000

Goprey Lal Singh and others (Applicant)

Sri Sudhir Agarwal, Adv. Counsel for the  
Applicant(s)

V E R S U S

U.O.I. and others. Respondents.

Sri V.K. Goel, Adv. Counsel for the  
Respondent(s)

REASON

Hon'ble Mr. S. Dayal, Member (A.)

Hon'ble Mr. Rafiq Uddin, Member (J.)

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not.
3. Whether their Lordship wish to see the fair copy of the judgment.
4. Whether to be circulated to all benches?

  
(signature)

Reserved

Central Administrative Tribunal,  
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 26 th Day of May 2000.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

Original Application No. 365 of 1992.

1. Sri Gorey Lal Singh aged about 41 years  
son of Late Sri Sita Ram Singh
2. Sri Jaqdish Naraian Nigam aged about 44 years  
son of Sri R.N. Nigam,
3. Sri Sunil Kumar Singh aged about 41 years  
son of Sri William Singh.

All presently working as Head Travelling Tricket  
Examiner, Central Railway Jhansi.

. . . Applicants.

Counsel for the Applicants: Sri Sudhir Agarwal, Adv.

Versus

1. The Union of India through Secretary, Ministry  
of Railways, New Delhi.
2. The General Manager, Central Railway, Bombay V.T.
3. The Divisional Railway Manager ( Personnel)  
Central Railway, Jhansi.
4. The Divisional Railway Manager, Central  
Railway, Jhansi.

. . . Respondents.

Counsel for the Respondents: Sri V.K. Goel, Adv.

Order ( Reserved )

( By Hon'ble Mr. S. Dayal, Member (A.) )

This application has been filed under section  
19 of the Central Administrative Tribunals Act 1985  
for getting order dated 25.11.01 passed by respondent

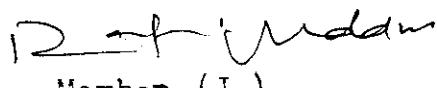
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No.4 and letter dated 9.5.89 and 29.11.90 issued by respondent No.3 set aside. The applicants also seek to quash pay slips bearing serial No. 106, 29 and 27. The applicants also seek issuance of direction to the respondents to hold selection by assessing the vacancies of Head T.T.E. on yearly basis in accordance with Railway Board Circular letter dated 21.1.83 and thereafter to hold selection yearwise in accordance with law.

2. Sri Sudhir Agarwal, Adv. appeared for the applicants and stated that he had no instructions in the case. Sri S.K. Mishra remained present as brief holder for Sri V.K. Goel.

3. The facts and reliefs of this case are in pari-materia with the facts and reliefs sought by applicants Sri Prabhu Das and Sri Daya Ram in O.A. 878/91 which has been decided by order dated 23.5.97. The O.A. was dismissed with some observations.

4. For the same reasons and with the same observations we dismiss this O.A. also. There shall be no order as to costs.



Member (J.)



Member (A.)

Nafees.